

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.615/88

Date of decision: 18.08.1993.

Shri Brij Lal

...Petitioner

Versus

Union of India through the
General Manager, Northern Railway,
Baroda House, New Delhi
and another

... Respondents

Coram :-

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. B.S. Hegde, Member (J)

For the petitioner

Shri B.B. Srivastava, Counsel.

For the respondents

None.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

The petitioner in this case was aggrieved by his non-promotion under the scheme of cadre restructuring for which the orders were issued by the Railway Board on 10.7.1985. By way of relief the petitioner has prayed that the respondents be directed to promote/upgrade him in view of the letter dated 10.7.1985, allowing all consequential benefits, including seniority, pay and allowances etc. The respondents vide paragraph-6.10. of the counter-affidavit have submitted that the applicant has since been upgraded in the pay scale of Rs.330-480 w.e.f. 1.1.1984 consequent upon his passing the trade test held on 1.8.1988 in pursuance of the Railway Board's instructions of 10.7.1985, restructuring the cadre. Since the relief prayed for by the petitioner has been granted, the O.A. has become infructuous and is accordingly dismissed, as infructuous. No costs.

(B.S. HEGDE)
MEMBER (J)

(I.K. RASGOTRA)
MEMBER (A)

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